NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.839/2016
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE COMPANY: Mamanas Sea Foods Pvt. Ltd.
V/s
The Registrar of Companies

SECTION OF THE COMPANIES ACT: 560(6)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MANISH RAJ	Company Prosecutor	for RoC, Delhi.	

ORDER

Matter transferred from Hon'ble High Court of Delhi. Since compliances of the order of Hon'ble High Court of Delhi in relation to directions issued including publication of notices as well as in relation to compliance with NCLT Rules is required to be verified, matter may be listed before Learned Registrar, NCLT for verification. Further, the report of Regional Director and Official Liquidator, if any and applicable under the circumstances of the case be filed before the Ld. Registrar, NCLT and upon completion of all compliances and filing of report shall place the same before this Tribunal.

Post the matter for the above directions on or before the Ld. Registrar on 21.04.2017.

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R.VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
12.04.2017